

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No.35335/2015

(Arising out of impugned final judgment and order dated 27/07/2015 in SA No. 482/2015 passed by the High Court Of Judicature at Allahabad)

SHOBHN NATH DUBEY

Petitioner(s)

VERSUS

TARA DEVI AND ANR.

Respondent(s)

(office report for directions)

Date : 04/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBER]

For Petitioner(s)

Mr. Rakesh K. Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Three weeks' time is granted to the learned counsel for the petitioner to cure the defects pointed out by the Registry in its Office Report dated 1st February, 2016.

[O.P. SHARMA]
AR-cum-PS

[CHANDER BALA]
COURT MASTER